

**THE RAJASTHAN EPIDEMIC DISEASES (AMENDMENT)
BILL, 2020**

(To be introduced in the Rajasthan Legislative Assembly)

A

Bill

to amend the Rajasthan Epidemic Diseases Act, 2020.

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Epidemic Diseases (Amendment) Act, 2020.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 4, Rajasthan Act No. 21 of 2020.- In sub-section (2) of section 4 of the Rajasthan Epidemic Diseases Act, 2020 (Act No. 21 of 2020), after the existing clause (d) and before the existing clause (e), the following new clause shall be inserted, namely:-

"(dd) to prohibit the movement of any person in public place, public transport, private transport, work place or at any social, political, general function or gathering without properly covering his mouth and nose with face mask or face cover;".

STATEMENT OF OBJECTS AND REASONS

COVID-19 an Infectious disease is so rapidly spreading throughout the country including the State of Rajasthan since its outbreak. In order to regulate and prevent epidemic diseases, the State Government enacted the Rajasthan Epidemic Diseases Act, 2020. Section 4 of the Act provides that State Government may specify such temporary regulations or orders to be observed by the public to prevent the spread of epidemic disease.

Health experts all over the world are of the opinion that use of mask can help to control the spread of Covid-19 considerably and save the lives of millions. The State Government is also of the view that wearing mask should be made mandatory in public place, public transport, private transport, work place or at any social, political, general function or gathering and decided to prohibit movement of persons without wearing mask at such places.

Accordingly, section 4 of the Rajasthan Epidemic Diseases Act, 2020 is proposed to be amended by inserting a new clause to this effect.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

अशोक गहलोत,
Minister Incharge.

**EXTRACTS TAKEN FROM THE RAJASTHAN EPIDEMIC
DISEASES ACT, 2020 (Act No. 21 of 2020)**

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4. Power to take special measures and specify regulations as to epidemic disease.- (1) xx xx xx xx

(2) In particular and without prejudice to the generality of the foregoing provisions, the Government may take measures and specify regulations,-

(a) to (c) xx xx xx xx

(d) to impose restrictions on the operation of public and private transport;

(e) to prescribe social distancing norms or any other instructions for the public to observe that are considered necessary for public health and safety on account of the epidemic;

(f) to (j) xx xx xx xx

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RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

to amend the Rajasthan Epidemic Diseases Act, 2020.

(To be introduced in the Rajasthan Legislative Assembly)

Pramil kumar Mathur,
Secretary.

(Ashok Gehlot, Minister-Incharge)